

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.NO.933/96

New Delhi, this the 7th day of February, 2000.

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, V.C. (J)
HON'BLE MR. M.P.SINGH, MEMBER (A)

Sukh Lal, Khalasi, S/O of Sh. Munshi
Lal, Central Public Works Departmenta,
Central Secretariate, North Block, New
Delhi.

....Applicant.

(By Advocate: Sh. A.K.Bhardwaj)

VERSUS

1. Union of India

Through: The Director General,
Central Public Works Department,
New Delhi Zone, Nirman Bhawan, New
Delhi -1.

2. The Superintending Engineer,
Central Division-2, Central Public
Works Department, New Delhi.

3. The Executive Engineer, C-Division,
Central Public Works Department,
New Delhi.

4. The Deputy Director (Admn.),
Central Public Works Department,
Directorate of Construction, Nirman
Bhawan, New Delhi.

....Respondents

(By Advocate: Sh. S.M.Arif)

O R D E R (ORAL)

By Hon'ble Mr. Justive V.Rajagopala Reddy, VC (J):-

The applicant submits that he has been working
as Fire Khalasi w.e.f. 3.2.1966. Since that date, he
has been stagnating as there was no avenue of promotion
for the post of Khalasi in C.P.W.D. We have heard the
counsel for the parties.

2. It is not in dispute that the applicant was not
given promotion even after he has reached the maximum
scale of pay. The Govt. of India has a scheme, namely, ^{enrols}

CAM

(2)

Assured Career Progression (ACP), dated 9.8.99 under which the Govt. has decided that an employee should get at least two financial upgradations, one is after a period of 12 years of service and the other is after the completion of 24 years of service. The applicant is entitled for upgradation as per that Scheme since the applicant has already completed 12 years of service. But the respondents have not given the benefit of the above Scheme to the applicant.

3. In the circumstances, we direct the respondents to consider the case of the applicant for upgradation in accordance with the conditions laid down in the ACP Scheme dated 9.8.99 within a period of three months from the date of receipt of a copy of this order and pay all the financial benefits to the applicant accordingly.

The OA is accordingly disposed of. No costs.


(M.P.Singh)
Member (A)

/sunil/


(V.Rajagopala Reddy)
V.C. (J)